

DIVISION BENCH
COURT - I

O-214

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(CAA)/83(KB)2023
IN
C.A.(CAA)/29(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07TH FEBRUARY 2024, 10:30 A.M

IN THE MATTER OF	PICKUP TRADELINK PVT LTD
UNDER SECTION	SEC. 230-232 - SECOND MOTION

Appearance (via video conference/physically)

Mr. Kuldip Mullik, Adv.] For the Applicant

Ms. Meenakshi Manot, Adv.

Mr. A. Mishra, Adv.

Mr. Alok Tandon, JD (ER), MCA] For the RD, (ER), MCA

ORDER

1. Ld. Counsel for the Applicant present. Mr. Alok Tandon, JD for the Office of RD, (ER), MCA present.
2. When this matter was taken up Mr. Alok Tandon, Joint Director states that he has perused the rejoinder-affidavit filed by the petitioner in terms of order dated 11th January, 2024. Mr. Tandon further states that Office of Regional Director, MCA has no objection if this scheme is sanctioned by this Tribunal. This statement is taken on record.
3. **Reserved for orders.**

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**